

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th June, 2017/Ashadha 8, 1939 (Saka)

THE LAKSHADWEEP PANCHAYATS (AMENDMENT) REGULATION, 2017

No. 1 of 2017

Promulgated by the President in the Sixty-eighth Year of the Republic of India.

A Regulation to amend the Lakshadweep Panchayats Regulation, 1994.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Lakshadweep Panchayats (Amendment) Short title and Regulation, 2017.

commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 51.

2. In the Lakshadweep Panchayats Regulation, 1994, in section 51, in sub-section (1), clause (f) shall be omitted.

PRANAB MUKHERJEE, President.

DR.G. NARAYANA RAJU, Secretary to the Govt. of India.